GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:6070 ANSWERED ON:14.05.2012 ANTI DUMPING DUTY ON PHARMA AND PLASTIC FROM EU Anandan Shri K.Murugeshan;Annayyagari Shri Sai Prathap

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government plans to impose anti-dumping duty on certain imports;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has decided to impose anti-dumping duty of up to 490 dollar per metric tonne of a chemical mainly used in pharmaceutical and plastic industry from European Union (EU) to protect domestic players from cheap shipment;
- (d) if so, the details thereof;
- (e) whether the move comes after the Directorate General of Anti-dumping and Allied Duties (DGAD) in its final finding concluded that the domestic industry has suffered material injury due to the dumped import of pertaerythritol from European Union; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): Yes, Madam; on the basis of the recommendations of Directorate General of Anti-Dumping & Allied Duties (DGAD), the Government imposes anti-dumping duty on dumped imports causing material injury, to the domestic industry.
- (c) to (f): The DGAD had recommended imposition of anti-dumping duty @ US\$379 to 490/MT on imports of Pentraerythritol originating in or exported from the European Union (excluding Sweden) vide Final Findings No.14/43/2010-DGAD dated 10th April, 2012. The Central Government may within three months of the date of publication of Final Findings by the DGAD, impose anti-dumping duty by notification in the Official Gazette in terms of Rule 18(1) of Customs Tariff (Identification, Assessment and Collection of Anti-Dumping Duty on Dumped Articles and For Determination of Injury) Rules, 1995.